

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS,
NEW DELHI.**

**Misc DJ ASJ No.20/2020
CBI Vs. Virender Pal & Anr.**

18.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
None for the applicant Sh. Gaurav Handa.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of the order No. 16/DHC/2020 issued by the Hon'ble High Court of Delhi.

On 16.3.2020 matter was adjourned for 16.4.2020 to enable the applicant to check up the record from the Hon'ble High Court as to whether CBI has filed any revision against the discharge of applicant. However, the applicant has not joined the proceedings.

Put up for further proceedings **on 14.9.2020**. Electronic notice (i.e. by email or whatsApp) be issued to applicant Sh. Gaurav Handa for the next date.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/18.08.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS,
NEW DELHI.**

CC No. 421/2019

CBI Vs. Virender Dev Dikshit & Anr.

18.08.2020

Present:- None for CBI.
A1 Virender Dev Dikshit is a PO.
None for A2 Gyaneshwari Mali

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Neither the Ld. PP for CBI nor the accused No.2 or her counsel has joined the proceedings.

Issue fresh summons to the accused to put in appearance either physically or through virtual mode as the case may be on the next date of hearing. Also, issue notice to her counsel. Notice be also issued to Ld. PP for CBI to join the court proceedings on the next date of hearing.

Put up on 8.9.2020 for appearance of the accused no. 1 and Ld. Counsels, to be taken up through Video Conference in case physical functioning of the district courts does not resume by the next date of hearing.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/18.08.2020**

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**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS,
NEW DELHI.**

CC No. 405/2019

CBI Vs. Kamlesh Kumar Jha & Anr.

18.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
Sh. Nitin Sharma, Ld. Counsel for the complainant.
Sh. Sunil Sethi and Sh. B. C. Mishra Ld. Counsel for all the
accused.
A2 Shailash Jha present through video conference.

Present proceedings have been taken up through video
conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of the order No.
16/DHC/2020 issued by the Hon'ble High Court of Delhi.

Matter is at the stage of addressing arguments on Charge.
However, arguments could not be addressed on the last few dates for the
reason that the presence of the complainant who is a technical expert and
whose assistance is required by the Court as well as Ld. PP for CBI for
effective arguments, could not be procured. On 12.3.2020, notice was issued
to the complainant.

Even today the complainant could not join through video
conference. Consequently, matter is adjourned to 18.9.2020. Ld. Counsel
appearing for the complainant has assured that on the next date of hearing he
will ensure that the complainant will join the proceedings through virtual
mode in case it is not possible for him to put in appearance physically as he is
currently stationed in Singapore.

Put up again on 18.9.2020.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/18.08.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS,
NEW DELHI.**

CC No. 284/2019

CBI Vs. Jitender Kumar @ Jitender Gupta & Ors.

18.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
None for the accused.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of the order No. 16/DHC/2020 issued by the Hon'ble High Court of Delhi.

On 2.3.2020 Court had summoned additional accused namely Rajendra Singh Yadav, Subhash Chand Sharma, Anil Saxena and Deepak Madan and also taken cognizance under the relevant sections of the Prevention of Corruption Act read with relevant sections of the IPC.

Ld. PP for the CBI submits that the IO had duly informed the additional accused for putting in appearance before the court. Summons issued to the additional accused have also been served for today. However, despite the same additional accused have not join. Since no coercive action can be taken in view of the current situation and also presuming that the accused persons might be facing difficulty in joining Video Conference proceedings, fresh summons be issued to the additional accused persons **for 09.09.2020**. Also notice be issued to the other accused persons for the next date for putting in appearance, either physically or through the virtual mode in case physical functioning of the district courts does not resume by the next date of hearing.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/18.08.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS,
NEW DELHI.**

CC No. 265/2019

CBI Vs. Badrul Islam & Others

18.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
Sh. B. K. Wadhwa, Ld. Counsel for A1.
Sh. Javed Akthar, Ld. Counsel for A2 & A3.
Sh. Abhishek Kukkar, Ld. Counsel for A5 & A6.
A-1 Badrul Islam and A-4 N. K. Gupta have joined through
video conference.

Present proceedings have been taken up through video
conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of the order No.
16/DHC/2020 issued by the Hon'ble High Court of Delhi. The case is at the
stage of recording of prosecution evidence.

Regular functioning of the court has not resumed and the
recording of evidence has not been permitted yet by the Hon'ble High Court of
Delhi save in *ex-parte* matters.

Put up for further proceedings on 10.9.2020 to be taken up
through video conference in case physical functioning of the district courts
does not resume by the next date of hearing.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/18.08.2020**